ANNUAL REPORT (1969-70) OF THE EXPORT INSPECTION COUNCIL AND AGENCIES TOGETHER WITH THE AUDITED ACCOUNTS

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ CARRIER HANDER HAN

MESSAGES FROM THE LOK SABHA NOMINATION OF RAJYA SABHA MEMBERS TO THE PUBLIC ACCOUNTS COMMITTEE AND THE COMMITTEE ON PUBLIC UNDER TAKINGS

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I) 'T am directed to inform Rajya Sabha that I.ok Sabha, at its sitting held on Wednesday, the 26th May, 1971. adopted the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sahba to associate with the Committee on Public Accounts of the House for the tern- ending on the 30th April, 1972. and do communicate to this House the names of the members so nominated by Rajya Sabha."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House."

(II)

"I am directed to inform Rajya Sabha that the Lok Sabha, at its sitting held on Wednesday, the 26th May, 1971, adopted the following motion:

'That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on public undertakings of the House for the term ending

on the 30th April, 1972, and do communicate to this House the names of the im 03 so nominated by Rajya Shbha."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of members of Rajya Sabha so nominated, may be communicated to this House."

RE. ALLEGED ANTI-NATIONAL ACTIVITIES OF CERTAIN MINISTERS AND AN M. P. OF WEST BENGAL

SHRI LOKANATH MISRA (Orissa): Sir, with your kind permission I would like to bring to your notice a very disturbing news that has appealed in yesterday's Hindustan Standard for the information or the hon. Members in this House and more particularly for the information of the Governments. The Hindustan Standard of 26th May has published this:

"A Minister in the United Front Ministry used to hand over strictly confidential files to the Pakistan Government."

The second sentence is:

"A well-known MP of this State received money from Pakistan for acting as its agent."

MR. DEPUTY CHAIRMAN : Did you mention M.P. $^{\circ}$

SHRI LOKANATH MISRA : I am not mentioning.

SHRI DAHYABHAI V. PA'I'EL: It is prin-■ ted in the Hindustan Standard. He is not mentioning.

SHRI LOKANATH MISRA: The third sentence is:

"Going back a few years, a Congress Deputy Minister would hang about top party leaders to collect information for the Pakistani intelligence department"

All these arc from sources which are verv authentic. As the Government of India has I seized some documents from a spy-ring which was functioning in Calcutta, they have come into possession of these informations. This newspaper reporter says that he has collected information from sources which belong to Government of India sources.

Now, Sir, since three top m=n are involved in this, who should be otherwise called traitors, who should be hanged if necessary for passing on information when they have access to these informations at the highest level and who are acting against the interests of this country. I would like the Government of India or their spokesmen here to come out with the names or these three persons. I demand that they be immediately arrested and their names communicated boih to this House and to the other House so that we know who these traitors are who are functioning in the guise of either a Minister in the United Front or a Deputy Minister in the Congress Government or as an M. P. in either of the Houses of Parliament.

SHRI BHUPESH GUPTA: He says that R.s. 10,000 was given for running the election.

SHRI LOKANATH MISRA: Even somebody might take Rs. 10,000 from Pakistan intelligence to run for an election to the Rajya Sabha. A man who can be so unscrupulous as to accept money from foreign intelligence can also be unscrupulous here. Eet the Government come out with a statement on this. This is important because this affects the security of the country. Secondly, this affects the prestige of a Member of Parliament and Ministers in a State Government. Therefore, it should be the duty of the Government of India to come out with a statement categorically specifying those persons who are involved in this and arresting them immediately.

SHRI A. G. KULKARNI (Maharashtra): Sir, I have taken your permission. I think Mr. Misra refererd to the same matter. This matter is a very serious matter. I join Mr. Misra because this is a matter connected with the security of the country and it has to be dealt with at the highest level. I demand actually that those names should not only Ixpublished but they should be immediately hauled up as traitors to this country.

Along with this I would also mention here that today there is also news that ore IAF officer has been arrested for passing on certain secret document to them. An IAF officer has been arrested. These are matters involving the security of this country. They are to be dealt with very seriously . I request that il is not a party matter. This is a matter for the

whole nation. So I request the Government that ihey should not stand on prestige but immediately come out with information to satisfy the public.

Ministers and an M. P. of

West Bengal

MR. DEPUTY CHAIRMAN: Mr. Mehta, do you wish to say anything?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF

SHIPPING AND TRANSPORT/संसदीय कार्य विभाग तथा नौवहन और परिवहन मंत्रालय में राज्य मंत्री (SHRI OM MEHTA) : I will bring it to the notice of the Government and they will try to find out the real facts.

SHRI BHUPESH GUPTA (West Bengal): I would like to say this. Some of the Bengali papers have also reported apart from the Hindustan Standard; some language papers have also given a more detailed account of what has been reported here. I think it is a serious matter. It has been brought fto the notice of the Government not only on the floor of the House but also through the press already.

1 P. M.

I think the Government should make a statement on the subject. Let us know what exactly is the matter, whether there is any truth in it, in the report as it has appeared, or whether it is a concoction. Sir, it is very important. And now several papers have published this story without giving names or particulars but sufficient indications are there that a Minister has been mentioned, an MP...

SHRI A. G. KULKARNI: Communist Party member has been mentioned.

SHRI BHUPESH GUPTA: No, Sir, No party member has been mentioned in that way. If you want to add to the story, you can do so. But that will become a concoction. What I am saying is, he has referred to very serious points. He has read it, he has said what has appeared in the paper. He has not given his personal opinion. Since it has appeared in the papei-I am also adding to it by saying that it has also appeared in some language papers in West Bengal—I think the matter is very serious and the Government should give a clear answer on the subject.

MR. DEPUTY CHAIRMAN: Mr. Om Mehta has made the position very clear. Let us see what the Government has to say on the points raised. It is lunch time. The House stands adjourned till 2.00 p. m.

The House adjourned for lunch at two minutes past one of the clock.

2 v. M.

The House reassembled after lunch at two of the clock. The Vice-Chairaman (Shri Akbar Ali Khan) in the Chair.

THE MEDICAL TERMINATION OF PREGNANCY BILL, 1969—Contd.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vicc-Chairman, Sir, I want to congratulate the Joint Committee as well as the Government for formulating this Medical Termination of Pregnancy Bill. Unfortunately, this Bill has not received the publicity that it deserves. In other devloped countries in the world, an issue of this kind would have been publicised in a very extensive form in all newspapers. But here we have had only scant notice for the provisions of this Bill.

Sir, I am in general agreement with this Hill, with reservations on certain clauses. I would like to draw the attention of the Minister to clause 3, Explanation II, where it is laid down:

"Where any pregnancy occurs as a result of failure of any device or method used by any married woman or her husband for the purpose of limiting the number of children, the anguish caused by such unwanted pregnancy may be presumed to constitute a grave injury to the mental health of the pregnant woman."

You see, Sir, that in this clause there is reference only to the husband and the woman. In other words, from my reading of this Bill, this Bill is confined only to the married persons. We have got to take into account the plight of the unmarried mothers also who might have been led astray.

SHRI MAHAVIR TYAGI (Uttar Pradesh): How cat. an unmarried woman have pregnane}-?

SHRI A. D. MANI: Because it is a natural human function. I feel that if we are going to be progressive in this matter and we are going to give this privilege to married women, we should also take into account the cases of the unmarried mothers. I have got very good ground fur saying that their plight should be considered because in clause 3 of the Bill it is stated:

"If the registered medical practitioner feels that the continuance of the pregnancy would involve a risk to the life of the pregnant woman or of grave injury to her physical or mental health", the pregnancy may be terminated.

If it is a question of mental health, is it only of the married persons? This is a very serious lacuna in the Bill. While we are trying to go forward we are also halting back. If some girls have been led astray and they become unmarried mothers and they feel that their carrer would be ruined and they would be held objects of shame, the State should give some support to the persons concerned. O ne of the Members who spoke from this side yesterday said that in the Soviet Union there is no illegitimacy at all because even an illegitimate child is taken care of by the State. I feel that the Government should have some rethinking done on this subject and go forward with the implications of Clause 3 of this Bill and try to bring an amending Bill giving this benefit to the unmarried mothers also.

I would like to go on to Clause 4 of the Bill which says—

"No termination of pregnancy shall be made in accordance with this Act at any place other than—

- (a) a hospital established or maintained by Government, or
- (b) a place for the time being approved for the purpose of this Act by Government".

Under sub-clause (b)—a place for the time being approved—there is likely to be widespread abuse of the facility given. I feel that if any abortion is to be performed, it must be performed only in a hospital maintained by the Government. In this connection I would like to draw the attention of the honourable Minister to the practice prevailing in ten.